From

(b) Name of the Court(s), Case No. and

Date(s) of order(s):

(strike out whichever is not applicable)

(A) I am a candidate set up by-Independent candidate.

Names

St. No.

Election, do hereby solemnly affirm and state on oath as under-

(7) Details of PAN and status of fiting of Income tax return :

PRAPHULL KUMBE MANJAI TWIFE OF SINDHESHWAR MANJAI

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer For election to(name of the House)

Aged 55 ... years, resident of LAYHISARAL POTPS-DISS - LOKHTSARAL address), a canadate at the above

Permanent

(PAN)

Account Number

......Constituency(Name of the Constituency)

(name of the political party) / am contesting as an

The financial year for

Income-tax return has | Fax Return (in

which the last

Total income

shown in income

			been filled	Rupees;		
1.	Sell PRAPHULL KUNTE MANOH	CCAPM 674	45 2023-24			
2.	Spouse- PHOOLLIANTI	BXEPD 79	738			
3.	Dependent I VINOD KUMPR					
4.	Dependent 2 TEJAS WARDINA	51				
5.	Dependent 3 LARRY MP					
SI.	Offence	Descrip	tion			
No.	The details of cases where the court has cognizance, Sections of the Act and desc of the offence for which cognizance take	ription	MA			
(b)	Name of the court, Case No. and Date of taking cognizance:	order	MA			
(c)	Details of Appeal (s) / Application(s) for (if any) filed against the above order(s)	revision	MA			
4. Ca	ases in which I have been convicted by a court of law(other those referred to in Form 26):					
(a)	The details of cases, Sections of the Act and description of the offence for which convicted	40				

MA

_		-1		_		
(c)	Punishment imposed :		AH			
		-	111	***	-	-

(5) That I give horsts below the details of one assets (movable and introvoble etc.) of myseli. my spouse and all dependents:

A. Details of movable assets : (Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	escription Self Spouse		Dependent-1	Dependent-2	Dependent-3
0	Cash in hand	25000	150001	MA	HA	MA
(H)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit			NA	MA	NA
(iii)	Details of investment in Bonds, Debentures/shares end units in companies/Mutual Funds and others and the amount.	NA	NA	NA	NA	NA
(iv)	Details of investment in NSS,	Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	HA	MA	АН	NA
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	MA	NA	MA	NA	NA
(vi)	Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	5(DRP105) BR-53P- 1350 RG-21600	MI	MA	AM	MA
(vii) Jewelry, builton and valuable thing (give details of weight and value)	NA	200 gms	ИФ	MA	NV

Che content sind

Any other assets such as value of Chims/interest	NA	NA	MA	MA	MA
x, Gross Total value					

8. Datails of immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-J
(1)	Agricultural Land Location(s) Survey number(s)	MIL	NIL	MIL	MIL	NIL
	Area (Total measurement in acres)	MA	AN	NA	NA	NA
	Whether inherited property (Yes or NO)	NA	MA	NA	NA	NA
	Date of purchase in case of self acquired property	NA	NA	AVI	140	NA
	Cost of Land (in case of purchase)at the time of purchase	MAP	MA	HA	MA	AH
	Any investment on the land by way of development, construction etc.	NA	NA	AA	N	NA
	Approximate Current market value	NA	an	na	NA	NA
(H)	Non-Apricultural Land Location(s) Survey number(s)	HIL	MIL	MIL	NIL	MIL
	Area (Total measurement in sq. ft.)	MA	MA	NA	NIA	MA
	Whether inherited property (Yes or NO)	NA	NA	NA	NA	NA
	Date of purchase in case of self acquired property	MA	NA	NA	NA	NA
	Cost of Land (in case of purchase) at the time of purchase	MA	AM	NA	MA	NA
	Any Investment on the land by way of development, construction etc.	NA	MA	MA	MA	MA
3	Approximate Current market value	MA	MA	MA	MA	NA
(iii)	Commercial Buildings (including apartments) 4.ocation(s) -Survey number(s)	MIT	MIL	NIL	NIL	HIL
	Built up Area (Total messurement in sq. ft.)	MA	MA	NA	HA	Ath

Appoonent outly

	Whether inherited property (Ves or NO)	NA	MA	MA	NA	MA
	Date of purchase in case of seif acquired property	NA	MA	NA	AH	HA
	C ust of property (in case of parchase) at the time of parchase	NA	MA.	NA	NA	NA
	Any investment on the property by way of development, construction etc.	NA	NA	MA	130	HV
	Approximate Current market value	110	MA	MA	MA	NA
(iv)	Residential Buildings (including apartments.) -Location(s) - Survey number(s)	SARAI. BHAR	LAXHISARAI BIHAR	NA	MA	NA
	Area (Total measurement in sq. ft.)	100	15D	He,	MA	MA
	Built up Area (Total measurement in sq. ft.)	350	600	MA	MA	MA
	Whether interited property (Yes or NO)	YES	No	NA	MA	NA
	Date of purchase in case of self acquired property	MA	2015-16	140	NO	140
	Cost of property (In case of purchase) at the time of purchase	35 Lac	6Lac	MA	AAA	(A) (A)
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	141 L	MIL
	Approximate Current market value	40	MA	HA	MA	NA
(v)	Others (such as interest in property)	NA	HA	NO	MA	MA
(vi)						

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Piense give separate details of name of Bank, lastitution, entity or individual and amount for each item)

S. Na	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(1)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	15 Lac	MIL	HIL	MIL	MIL
	Loan or dues to any individuals' Entity other than mentioned in (i) above. Namo(s) Amount outstanding Nature of loan	HIL	MIL	VIII	LUT	MIL

Just or consumity

4

7	Asy other liability	ML	NIL	HIL	NIL	MIL
	Grand total of liabilities					
(ii)	Cover ament Dues: Dues to departments dealing with government accommodation	MIL	MIL	NIL	NIL	MIL
	Dues to departments dealing with supply of water	Not	HIL	NIL	MIL	NIL.
	Dues to departments dealing with supply of electricity	M2	NIL	WIL	NIL	MIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	MIL
	Dues to departments dealing with government transport (including aircrafts and irelicopters)	MIL	VII	VIIL	MIL	NIL
	Income Tax Dues	MIL	NIL	MIL	MIL	LIIL
	Wealth Tax Dues	MIL	MIL	LIIL	MIL	LIIL
	Service Tax Dues	VIIT.	NIL	CUL	NIC	MIL
	Municipal /Property Tax Dues	NIL	1111	MIL	LIIL	MIL
	Sales Tax Dues	NIL	MIL	NIL	MIL	NIL
	Any other dues	LIL	MIL	MIL	MIL	NL
	Grand total of all Govt. dues	MIL	HIL	LUL	ML	171

(7) Details of profession or occupation:

a. Self. POLITICIAN

b. Spouse .NAKAS MITRA (CONTEACH WEEKER)

(8) My educational qualification is as under: unkaduate from whagalbus university.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	MAHJHI PRADHULL KUMAR
2.	Full postal address	MLA FLAT- 15/14 Veceschand Andel Face
	Number and Name of the constituency and state	240, SIKAHDRA
	Name of the Political party which set up the candidate (otherwise write 'Independent')	HAM (HINOUSTAM AWAM MORHA)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

The confineral

5.	PA	N of			Year for which to noume Tax Retu	7 Carlotta 1 Carlotta	1.10	Income Shown
	(a)	Candidate						
		Spause:		100				
	(c)	Dependents						
6.		Details	of Assets and	Lizbili	ties in rupees			
		Description	Self	Spouse	Dependent-I	Depender	nt-II	Dependent-III
Α.		Moveable Asset (Total value)	23,27000			1-112		NIL
В.		Immovable Asset	LAND	Larry	HIL	HIL	4	NIL
Sec. As	(1)	Purchase Price and Development Cost of Immovable Property (Total Value)	140	4.5/a	c MA	NA		THA
	(ii)	Approximate Current Market Price of Asset (Total Value)	NA	blac	NA	MA		MA
7		Liabilities						
		(i) Government dues (Total)	NA	AN	NA	NA		MA
		(ii) Loans from Bank, Financial Institutions and others (Total)	Code the control	N	A HA	MA		MA
3.		gheet educational qualific BAH From 1 Give details of School / Un	Bhogalpu	e un	U			

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
best of my knowledge and belief, no part of it is false and nothing material has been concealed there from I further
declare that :
(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified atday ofday of	201
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DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and to column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and nearly.